

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (VIDESH VYAPAR MANTRAIAYA MEN UP-MANTRI) (SHRI A. C. GEORGE) :

(a) The steps taken to increase India's exports were mentioned in Statement II laid on the Table of the Lok Sabha in reply to part (c) of the Starred Question No. 40 answered on 31-3-1971. These steps are *inter alia* intended to step up exports on a continued basis and are not confined to any specific period/periods.

(b) The information is available in the statistical publications of the Director General of Commercial Intelligence and Statistics, Calcutta, entitled "Imports/Exports and re-exports", copies of which are supplied regularly to the Parliament Library. The printed detailed statistics are so far available upto the month of November, 1970.

Demand for upward revision of floor Price of Jute

358. SHRI INDRAJIT GUPTA : Will the Minister of FOREIGN TRADE (VIDESH VYAPAR MANTRI) be pleased to state :

(a) whether Government's attention has been drawn to the demand made at the Seventh meeting of the Indian Jute Development Council held at Patna by the President of the Council to the immediate need for an upward revision of the floor price of Jute ;

(b) if so, Government's reaction thereto; and

(c) whether any decision to revise the floor price has been made and, if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (VIDESH VYAPAR MANTRALAYA MEN UP-MANTRI) (SHRI A. C. GEORGE) :

(a) Yes, Sir.

(b) and (c). The question of fixing minimum support price for 1971-72 season has already been taken up and a decision is expected to be announced as early as possible,

C.B.I. Inquiry into Chhoti Sadri Gold Scandal

359 SHRI K. LAKKAPPA :
SHRI MUKHTIAR SINGH
MALIK :
SHRI S. M. KRISHNA :

Will the PRIME MINISTER (PRADHAN MANTRI) be pleased to state :

(a) whether the C. B. I. has completed the inquiry into the Chhoti Sadri Gold Scandal Case ;

(b) if not, the reason therefor ; and

(c) the time by which the inquiry is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (GRIH MANTRALAYA AUR KARMIK VIBHAG MEN RAJYA MANTRI) (SHRI RAM NIWAS MIRDHA) : (a) No, Sir.

(b) A case relating to alleged misappropriation of gold by Shri Ganpat Lal and others is pending in the court of the Civil Judge and Assistant Sessions Judge, Udaipur. During the pendency of the criminal case enquiries have to be conducted with due regard to the provisions of the law and this takes time.

(c) This will depend on the progress in the court case.

Smuggling of Arms, Ammunition and Guerilla Warfare Literature

360. SHRI K. LAKKAPPA :
SHRI MUKHTIAR SINGH
MALIK :
SHRI S. M. KRISHNA :

Will the Minister of HOME AFFAIRS (GRIH MANTRI) be pleased to state :

(a) whether Government's attention has been drawn to a news item appearing in the *Hindustan Times* dated the 3rd February, 1971 wherein it is stated that China has smuggled arms, ammunition and literature for guerilla warfare in the Gorakhpur area of Uttar Pradesh ; and

(b) if so, whether Government have made any inquiry in the matter and, if so, with what results ?